

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 3853/2021

(Arising out of impugned final judgment and order dated 13-03-2020 in CR No. 6393/2016 passed by the High Court of Punjab & Haryana at Chandigarh)

GURNAM SINGH

Petitioner(s)

VERSUS

BANT SINGH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.31603/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT )

Date : 06-08-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HEMANT GUPTA  
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Rishi Malhotra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the petitioner relies upon the Division Bench judgment of the High Court of Punjab and Haryana reported as *Sardara Singh And Anr. vs. Harbhajan Singh And Ors.* (AIR 1974 Punjab and Haryana 345) as well as Single Bench judgment of the High Court of Punjab and Haryana reported as *Paramjit Singh vs. Ratti Ram* (AIR 2005 Punjab and Haryana 4) to contend that the oral exchange is permissible in the rural areas in the State of Punjab and that registration is not necessary for affecting oral exchange.

Issue notice on the Special Leave Petition as well as on the prayer for interim relief, returnable within six weeks.

(JAGDISH KUMAR)  
COURT MASTER (SH)

(RENU BALA GAMBHIR)  
COURT MASTER (NSH)